

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
IB-252/ND/2022

IN THE MATTER OF:
Bank Of Baroda

...PETITIONER

Vs.

Mr. Rajan Kumar

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 13.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Adv Sougat Sinha & Mr. Manoj
Kumar, Adv.

For the RP
For the Respondent

:CA Hemant Gupta RP
:Mr. Abhishek Anand, Mr. Karan
Kohli, Mr. Sahil Bhatia, Mr.
Vaibhav Mendiratta and Mr.
Akhand Singh, Advs.

ORDER

Mr. Sougat Sinha, Ld. Advocate appearing for the Bank of Baroda seeks ten days' time to take instructions and for filing an application seeking withdrawal of the matter. Time granted. Ld. Counsel for the Respondent is present. List the matter along with IA/3353/2022 on **24.03.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)